BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT NEW DELHI

INDEX

IN

COMPLIANCE AFFIDAVIT

(on behalf of Respondent No. 8)

IN

O.A. NO. 305 OF 2022

IN THE MATTER OF:

VIPIN NAYYAR ...APPLICANT

VERSUS

UNION OF INDIA & ORS. ...RESPONDENTS

S. No.	Particulars	Page No.
1.	Compliance Affidavit on behalf of the Respondent No. 8 as per order dated 07.12.2023 passed by this Hon'ble Tribunal	619 - 620
2.	**Annexure-1** Map showing the area of the Mogha Resort and the relevant coordinates description	621 - 622
3.	**Annexure-2** True copy of the letter no. UKPCB/ROD/Con/DDN-2089/2023-24/4801-1995 dated 13.02.2024 to Mogha Resort from the Uttarakhand Pollution Control Board.	623 - 626
4.	**Annexure-3** NOC from the Uttarakhand Fire Department in favour of Mogha Resort	627 -

5.	**Annexure-4** Certificate of Registration as per Uttarakhand Tourism and Travel Trade Registration Rules, 2014 in favour of Mogha Resort	628-
6.	Annexure-5 Copy of the RTI reply dated 02.11.2023 by the Department of Irrigation, Govt. of Uttarakhand	629-632

Filed By:

Rajesh Kumar & Mansi Aggarwal
Vidhi Samhita Advocates
408, Lawyers Chambers – III
Delhi High Court
New Delhi- 110003

Place: New Delhi
Dated: 18.02.2024

619

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL AT NEW DELHI

COMPLIANCE AFFIDAVIT

(on behalf of Respondent No. 8)

IN

O.A. NO. 305 OF 2022

IN THE MATTER OF:

VIPIN NAYYAR ...APPLICANT

VERSUS

UNION OF INDIA & ORS. ...RESPONDENTS

COMPLIANCE AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 8 AS PER ORDER DATED 07.12.2023 PASSED BY THIS HON'BLE TRIBUNAL

I, Surendera Mogha, S/o Late Sh. Patlu Ram Mogha, aged about 50 years, R/o Veerpur Khurd, Veerbhadra, Rishikesh, Dehradun-249202, do hereby solemny affirm and declare as under:-

1. That I am the Respondent No. 8 in the present matter pending before this Hon'ble tribunal and I am fully aware with the facts and circumstances of the case, hence competent to swear this Compliance Affidavit.

NOTARY Debajyoti Behuria Advocate Regn. No. 19716 Period: 24/02/2020 to 24/02/2025 Central Delhi GOVT. OF INDIA

2. That the instant Compliance Affidavit is being filed in compliance of the order dated 07.12.2023 passed by this Hon'ble Tribunal whereby the deponent herein was directed to file its affidavit mentioning the coordinates of Moga Resort. That a map showing the area of the Mogha Resort and the relevant coordinates description is annexed herewith and marked as **Annexure-1**.

620

3. It is further submitted that on 13.02.2024, Mogha Resort received the Consolidated Consent to Operate and Authorization (hereinafter referred to as the CCA) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2) of the "Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" from the Uttarakhand Pollution Control Board. True copy of the letter no. UKPCB/ROD/Con/DDN-2089/2023-24/4801-1995 dated 13.02.2024 is annexed herewith and marked as **Annexure-2.**
4. It is also brought into the kind notice of this Hon'ble Tribunal that Mogha Resort has also received NOC from the Uttarakhand Fire Department and a certificate of registration as per Uttarakhand Tourism and Travel Trade Registration Rules, 2014 under the category of hotel/motel/road side facilities, resort, guest/tourist rest house. The said NOC & Certificate of Registration has been annexed herewith as **Annexure-3** & **Annexure-4** respectively.

I identified the deponent who has signed in my presence.

5. It is further pertinent to highlight that on in the reply dated 02.11.2023 to an RTI filed by the deponent, the Department of Irrigation, Govt. of Uttarakhand had specifically informed the status of Mogha Resort. Copy of the said reply is annexed herewith as **Annexure-5.**

DEPONENT

NOTARY Debajyoti Beturia Advocate Regn. No. 19716 Period: 24/02/2020 to 24/02/2025 Central Delhi GOVT. OF INDIA

VERIFICATION 19 FEB 2024

Verified at _____, on this 18th day of February, 2024 that the contents of the above Rejoinder affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom and annexures filed along with are true copies of their original.

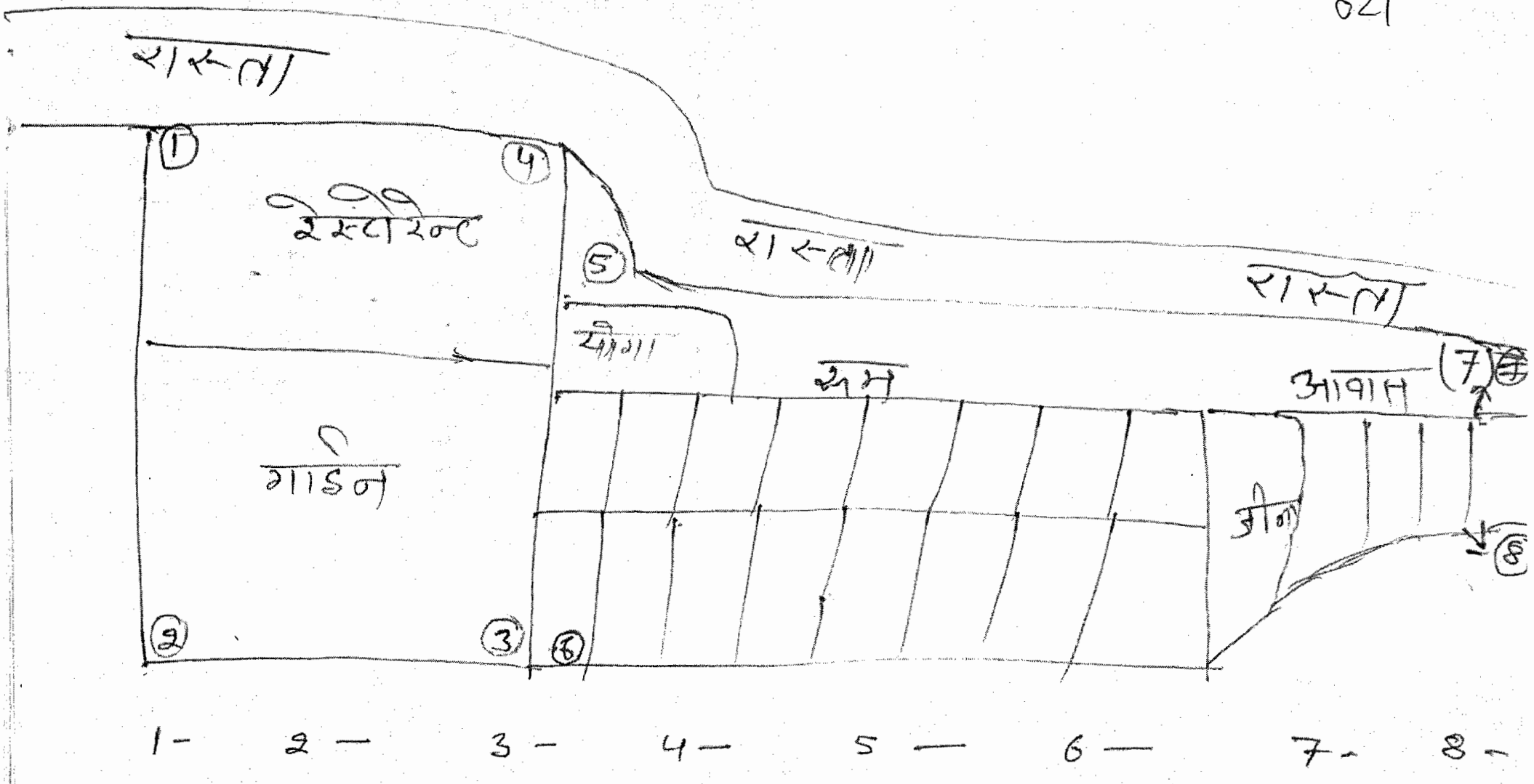
CERTIFIED THAT THE DEPONENT
Shri/Smt./Km. ....
S/o, W/o R/o ....
....
Identified by Shri/Smt. ....
Has solemnly affirmed before me at Delhi on .... that the contents of the affidavit which have been read & explained to him/her are true & correct to his/her knowledge

19 FEB 2024

DEPONENT

Annexure-1

621



1- 2 — 3 - 4 — 5 — 6 — 7 - 8 -

622

NUMBER	COORDINATES
1.	30.066214, 78.281348
2.	30.066003, 78.281199
3.	30.066248, 78.280502
4.	30.066078, 78.280902
5.	30.066076, 78.280817
6.	30.066248, 78.280502
7.	30.065608, 78.280593
8.	30.065504, 78.280576

Annexure – 2
652

UEPPCB

Regional Office
Uttarakhand Pollution Control Board.
E-115, Nehru Colony, Dehra Dun
E-mail : roueppcb@gmail.com,
Phone No.-0135-3593200

623

UKPCB/ROD/Con/DDN.- 2089 /2023-24/4801-1955 Date: 13/02/2024
REGD. POST

To,

M/s Mogha Ji Resort
Veerpur Khurd, Veerbhadra
Rishikesh
Distt. Dehradun.

Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2) of the "Hazardous and other Waste (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as **Water Act, Air Act** and **HW Rules** respectively).

Application No. 2672936 Date: 02.06.2022

CCA is hereby granted to **M/s Mogha Ji Resort** at located **Veerpur Khurd, Veerbhadra, Rishikesh Distt. Dehradun** subject to the provisions of the **Water Act, Air Act** and **HW Rules** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is **granted up to 31.03.2024** and valid for manufacturing of following products with **Capital Investment / Net Assets Values** ` **50.0 Lakhs**:-

S. No.	Last CTE Operation of		Present CCA (Fresh) Operation of	
1			**Hotel Rooms**	**19 Nos.**
2			**Restaurant**	**1 Nos.**

2. **Specific Conditions under Water Act:**

(i) **The daily quantity of effluent discharge (KLD) :-**

	Last CTE	Present CCA (Fresh)
Trade Effluent	-	**Nil**
Sewage	-	**5.0 KLD**

(ii) **Trade Effluent Treatment and Disposal :** NIL.

(iii) **Sewage Treatment and Disposal:** The applicant shall provide comprehensive treatment and disposal facility for the treatment of domestic waste water as per norms through Biodigester.

3. **Conditions under Air Act :-**

The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity KLD/MTD	Emission Control Equipment	Emission standards not to exceed
1.	D.G. Set (62.5 KVA)	1.0	HSD	.	Acoustic Enclosure	-

In case of stoppage of functioning of air pollution control equipment, production has to be ***stopped immediately*** *and this* ***Board*** *has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

(ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	**Industrial Area**		**Commercial Area**		**Residential Area**		**Silence Zone**	
	Day time	**Night time**	**Day time**	**Night time**	**Day time**	**Night time**	**Day time**	**Night time**
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. **Conditions under HW Rules** :-

(i) Number of authorization and date of issue : ----------

(ii) The **Factory Manager** of **M/s Mogha Ji Resort** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.

(iii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.

S.No.	**Category (Schedule-I & Schedule-II)**	**Quantity of Waste for which authorization is being issued (MTA)**	**Mode of Disposal**
1	Schedule I – 5.1	0.001	Store in MS Drum, Recyclable

(iv) The authorization shall be in force for **31.03.2024.**

(v) The authorization is subject to the conditions stated below and the such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization:

(i) The authorization shall comply with the provisions of the **Environment (Protection) Act**, 1986, and the rules made thereunder.

(ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.

(iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.

(iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

(v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.

(vi) An application for the renewal of an authorization shall be made as laid down under these rules.

(vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.

5. This CCA is valid for Operation of **Hotel & Restaurant** only.

6. **Compulsory documents to be submitted by the Industry/Unit** :-

(i) Annual return in **Form-4** and **Waste Disposal Manifest** in **Form-13** under **HW Rules** and **Third Party Audit Report.**

(ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986.**

(iii) Quarterly **compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.**

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act** and **HW Rules** will results in legal action under the aforesaid **Acts and Rules**.

625

Regional Officer (I/c)

Copy to: **Member Secretary, Uttarakhand Pollution Control Board, Dehradun** for kind information please.

Regional Officer (I/c)

Annexure

Specific Conditions:

1. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
2. A solid waste generated from the hotel has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
3. The hotel shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
4. The hotel shall develop green belt within the premises.
5. **Hotel will ensure that its kitchen waste/agro waste (biodegradable waste) will be disposed through composting.**
6. The hotel shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act** and **Environment (Protection) Act** and **Rules** made thereunder.
7. The hotel shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
8. **This consent is valid for Operation of Hotel Rooms 19 Nos., & 01 Restaurant only. If any change in hotel unit, must be obtained CTE/COP as per rule.**
9. **The solid waste shall be disposed as per Solid Waste Management Rule-2016.**
10. **The waste water generated from the hotel should be treated and disposed as per norms applicable.**
11. **The time to time direction issued by Hon'ble Court, MoEF CC, State Government, CPCB, SPCB will be applicable on the hotel.**
12. **In case of any complaint received against hotel and found correct, this CCA order may be revoked.**
13. **This consent is subject to final order/judgement of Hon'ble NGT under OA No. 305/2022**

General Conditions:

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoE&F and shall report to the UEPPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

... through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board.**
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** out side the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. In case of any accident, complete details in the light of **Form-14** of the Hazardous Rules shall be submitted to this Board at the earliest.
21. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
22. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board.**
23. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
24. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and **'Hazardous'** shall be displayed at appropriate position both in Hindi and English.
25. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
26. In case of any transportation of hazardous waste, the details in **Form-13** of the **Hazardous Rules** shall be submitted to the **Board.**

Regional Officer (I/c)

656

Annexure – 3

627

कार्यालय मुख्य अग्नि शमन अधिकारी देहरादून।
पत्रांक: न–20/असुव्य (06)/22–23 दिनांक: जनवरी 05, 2022

सेवा में,

स्वामी/प्रबन्धक
मोगा जी रिसोर्ट (MOGA JI RESORT)
(पूर्व नाम मौजा जी रिसोर्ट)
वीरपुर खुर्द वीरभद्र, ऋषिकेश
जनपद–देहरादून।

सन्दर्भः– अग्निशमन एवं आपात सेवा उत्तराखण्ड की वैबसाईट पर उपलब्ध कराये गये यूनिक नम्बर 32201322 दिनांक 26.12.2021 के सम्बन्ध में।

आपके **मोगा जी रिसोर्ट** का निरीक्षण अग्नि सुरक्षा व्यवस्था के दृष्टिकोण से प्रभारी/अग्निशमन अधिकारी **ऋषिकेश** द्वारा किया गया। निरीक्षण आख्या दिनांक **01–01–2022** में आपके **मोगा जी रिसोर्ट** में स्थापित प्राथमिक अग्नि सुरक्षा व्यवस्था को सन्तोषजनक इंगित करते हुये अग्नि सुरक्षा व्यवस्था सम्बन्धी कार्यशीलता प्रमाण–पत्र प्रदान करने की संस्तुति की है।

अतः प्रभारी/अग्निशमन अधिकारी **ऋषिकेश** की निरीक्षण आख्या दिनांक **01–01–2022** के आधार पर आपके **मोगा जी रिसोर्ट** हेतु उत्तराखण्ड शासन, गृह अनुभाग–03 की अधिसूचना संख्या–342/XX-3/2021-2(39)/2006 देहरादूनः दिनांक 29 नवम्बर, 2021 के अनुपालन में दिनांक 05 –01–2022 से 04 –01–2025 (03 वर्ष) तक के लिये प्राथमिक अग्नि उपकरणों सम्बन्धी कार्यशीलता प्रमाण–पत्र प्रदान किया जाता है। साथ ही उक्त व्यवस्था के कार्यशील होने का स्व–घोषणा प्रमाण पत्र/Audit Report प्रति छः माह में प्रस्तुत/अपलोड़ करना अनिवार्य होगा। यदि उपरोक्त अग्निसुरक्षा अनापत्ति प्रमाण पत्र से सम्बन्धित भवन या अधिभोग के आकार, प्रकृति, प्रयोजन या स्थान में किसी प्रकार का कोई परिवर्तन किया जाता है, तो अग्नि सुरक्षा प्रमाण पत्र नये सिरे से लिया जाना अनिवार्य होगा। अग्निशमन अधिकारी द्वारा दिये गये निर्देशों का पालन करेंगें एंव अग्नि सुरक्षा व्यवस्थाओं को सदैव उच्च स्तर पर रखेंगें। यह प्रमाण पत्र अवैध निर्माण को वैध करने के लिए मान्य नही होगा। अग्निशमन व्यवस्था के सुदृढ न पाये जाने अथवा अकार्यशील दशा में पाये जाने पर यह प्रमाण पत्र स्वतः ही निरस्त समझा जायेगा।

(आर० एस० [illegible])
05/01/22
मुख्य अग्निशमन अधिकारी
देहरादून।

Annexure-4

628

Uttarakhand
Simply Heaven!

Uttarakhand Tourism Development Board

Department of Tourism, Government Of Uttarakhand

Certificate of Registration

This is to certify that

M/s. Mogha Ji Resort

Owner/Partner Name **Surender Kumar Mogha**

Total Registered Room(s) **19**

Address **Veerpur Khurd, Veerbhadra, Rishikesh - Rishikesh, Dehradun**

Has been registered as per ***Uttarakhand Tourism and Travel Trade Registration Rules-2014 (amendment 2016)*** under the category

Hotel,Motel/ Road Side Facilities, Resort, Guest/Tourist Rest House

Certificate No. UTTR/DEHRADUN/01-2022/004882

Generated On 21-01-2022

Printed On 21-01-2022

21/01/2022

District Tourism Development Officer
Uttarakhand Tourism Development Board

जिला पर्यटन विकास अधिकारी
क्षेत्रीय पर्यटक कार्यालय
देहरादून

*The Authenticity of the certificate may be verified on www.uttarakhandtourism.gov.in

PL Deendayal Upadhaya Paryatan Bhawan Near ONGC Helipad,Garhi Cantt
Dehradun-248001(Uttarakhand)

658 मोड ज़ोन से बाहर की जांच रिपोर्ट

Annexure-5

संलग्नक - 07

सीडपोस्ट

629

प्रेषक,

लोक सूचना अधिकारी/अधिशासी अभियन्ता
17 सुभाष रोड सिंचाई खण्ड देहरादून।

प्रेषित,

श्री सुरेन्द्र मोघा पुत्र स्व0 श्री पल्टूराम मोघा,
स्वामी–मोघा रिसोर्ट वीरभद्र ऋषिकेश,
पत्र व्यवहार का पता– गीता नगर हरिद्वार रोड
वीरभद्र ऋषिकेश, देहरादून, पिन–249202, मो0नं0–9719000813

पत्रांक:– 3054 /सि0ख0दे0/सू0अ0/श्री सुरेन्द्र मोघा/1399/ दिनांक 2/11/2023

विषयः– सूचना का अधिकार अधिनियम–2005 के अन्तर्गत सूचना उपलब्ध कराने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक आपका आवेदन पत्र दिनांक 20.10.2023 जो कि सहायक अभियन्ता–प्रथम ऋषिकेश, सिंचाई खण्ड देहरादून के पत्र संख्या–560/स0अ0उ0प्र0ऋ0/सि0ख0दे0/सूचना अधिकार 2005 दिनांक–20.10.2023 से आन्तरित होकर इस कार्यालय में दिनांक 01.11.2023 को पंजीकृत हुआ है जिसमें आपके द्वारा सूचना अधिकार अधिनियम–2005 के अन्तर्गत आवेदन पत्र में उल्लिखित 02 बिन्दुओं की सूचना चाही गयी है। जो कि निम्नवत है:–

बि0सं0	प्रश्न	उत्तर
1	अपने कार्यालय पत्र संख्या–380/स0अ0/सि.उ.प्र.ऋ/सि.ख.दे./मोघा रिसोर्ट/जांच/ दिनांक–24.09.2022 की प्रमाणित प्रति उपलब्ध करायी जाये।	सूचना संलग्न कर प्रेषित है।
2	मोघा रिसोर्ट के सम्बन्ध में अधिशासी अभियन्ता सिंचाई खण्ड देहरादून के कार्यालय पत्र संख्या 3999/अ0अ0/सि0ख0दे/एफ0पी0जेड0 दिनांक 03.10.2022 की प्रमाणित प्रति उपलब्ध करायी जाये।	सूचना संलग्न कर प्रेषित है।

यदि आप उपरोक्त सूचना से संतुष्ट नही हैं तो इस सम्बन्ध में अपीलीय अधिकारी को अपील कर सकतें है, जिनका पता निम्नवत हैं:–

अपीलीय अधिकारी का पता
श्री संजय राज
अधीक्षण अभियन्ता,
सिंचाई कार्य मण्डल देहरादून
जी0एम0एस0 रोड देहरादून–248001
दूरभाष संख्या–0135–2768155

भवदीय,

(डी0सी0 उनियाल)
लोक सूचना अधिकारी/अधिशासी अभियन्ता
सिंचाई खण्ड देहरादून।

Mogha File

सलग्न 07

630.

सेवा में,

अधिशासी अभियन्ता
सिंचाई खण्ड देहरादून।

सेवा में,

जिलाधिकारी
देहरादून।

पत्रांक :– /अ0अ0/सिं0ख0दे0/एफ0पी0जेड0 दिनांक 3/10/2022

विषय :– बाढ मैदान परिक्षेत्रण के अन्तर्गत प्राप्त आपत्तियों/सुझावों के सम्बन्ध में।

महोदया

कृपया उपरोक्त विषयक के सम्बन्ध में अवगतनीय है कि जनपद देहरादून के अर्न्तगत गंगा नदी के दांये तट पर ऋषिकेश क्षेत्र में ढालवाला ड्रेन से पशुलोक बैराज एवं पशुलोक बैराज से हरिपुर कलां तक राज्य सरकार द्वारा बाढ मैदान परिक्षेत्रण की अनन्तिम अधिसूचना सं0–727/I(2)–2022–06(18) दिनांक 17/07/2022 जारी की गयी है, जिसका प्रकाशन दिनांक 30/07/2022 को दैनिक समाचार पत्र में किया गया है, एवं समाचार पत्र में प्रकाशन होने के 60 दिवस की अवधि के भीतर हितबद्ध व्यक्तियों से आपत्तियों एवं सुझाव मांगे गये हैं। (संलग्नक–1)

इसी कम में अवगतनीय है कि पूर्व में पशुलोक बैराज से हरिपुर कलां के मध्य बाढ मैदान परिक्षेत्रण की कार्यवाही में वन विभाग द्वारा वीरभद्र कक्ष सं0–1 एवं 02 को पूर्णतया वन क्षेत्र मानते हुए बाढ परिक्षेत्रण की कार्यवाही में अपने बीट मैप में बाढ परिक्षेत्र चिन्हित कर प्रतिषिद्ध एवं निर्बन्धित क्षेत्र का नक्शा एवं क्षेत्रफल आंकलित कर इस कार्यालय को अवगत कराया गया, जिसके आधार पर उक्त अनन्तिम अधिसूचना निर्गत हुयी है।(संलग्नक–2)

उपरोक्तानुसार अधिसूचना के समाचार पत्र में प्रकाशन की तिथि से 60 दिवस की अवधि के भीतर इस कार्यालय को मात्र एक (01) हितबद्ध व्यक्ति के सुझाव/आपत्ति प्राप्त हुये हैं। (संलग्नक–3) श्री सुरेन्द्र मोघा, स्वामी मोघा रिसोर्ट, ऋषिकेश की सम्पत्ति को पूर्व में उपरोक्तानुसार वन विभाग द्वारा उनके क्षेत्रान्तर्गत वीरभद्र कक्ष सं0–01 एवं 02 में दर्शाते हुए बाढ परिक्षेत्रण की कार्यवाही की गयी थी जिसके कम में श्री मोघा द्वारा अपनी भूमि को वन विभाग द्वारा उपरोक्तानुसार पूर्व में कराये गये सर्वेक्षण में वीरभद्र कक्ष सं0–1 एवं 02 की परिसीमा से बाहर होना बताया गया है। इनके द्वारा वन विभाग की विभिन्न जांच समितियों द्वारा उक्त सम्पत्ति की जांच आख्या भी अपने अनुरोध पत्र के साथ संलग्न कर प्रेषित की गयी है। उक्त जांच आख्याओं के अवलोकन से स्पष्ट होता है कि मोघा रिसोर्ट जिस भूमि पर निर्मित है वह पशुलोक बैराज से हरिपुर कलां तक बाढ मैदान परिक्षेत्रण कार्यवाही में वीरभद्र कक्ष संख्या 01 एवं 02 में क्रमशः उल्लेखित प्रतिषिद्ध जोन एवं निर्बन्धित जोन के क्षेत्रफल 25.23 है0 एवं 46.86 है0 भूमि में विद्यमान नहीं है।

अवगतनीय है कि बाढ मैदान परिक्षेत्रण अधिनियम–2012 की धारा 10 उपधारा 2 मे निहित प्राविधानो के अन्तर्गत जिलाधिकारी/बाढ परिक्षेत्रण अधिकारी द्वारा मामले की सुनवाई का युक्तियुक्त अवसर प्रदान करने का प्राविधान है। अतः प्रकरण इस अनुरोध के साथ प्रेषित है कि आपत्तियों/सुझावों के निराकरण एवं बाढ मैदान परिक्षेत्रण की अन्तिम अधिसूचना शासन स्तर से जारी करने हेतु आवश्यक कार्यवाही करने की कृपा करें।

भवदीय

अधिशासी अभियन्ता
सिंचाई खण्ड देहरादून

Seen File

पत्रांक :–3997 अ0अ0/सिं0ख0दे0/एफ0पी0जेड0/तद्दिनांकित

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– अधीक्षण अभियन्ता सिंचाई कार्यमण्डल देहरादून।
2– सहायक अभियन्ता सिंचाई खण्ड–प्रथम देहरादून।
3– श्री सुरेन्द्र मोंघा, स्वामी– मोघा रिसोर्ट, ऋषिकेश।

अधिशासी अभियन्ता
सिंचाई खण्ड देहरादन

Photo Copy Attested

मुख्य प्रशासनिक अधिकारी
सिंचाई खण्ड, देहरादून

Scanned with OKEN Scanner

660

संलग्न (07)

कार्यालय
सहायक अभियन्ता–प्रथम
ऋषिकेश
सिंचाई खण्ड देहरादून

631

पत्रांक :– 380 / स0अ0 / सिं0उ0प्र0ऋ0 / सिं0ख0दे0 / मोघा रिसोर्ट / जॉच दिनांक 24 / 09 / 2022

विषय :– बाढ परिक्षेत्रण अधिनियम–2012 के अर्न्तगत हितबद्ध व्यक्तियों द्वारा प्राप्त आपत्तियों / सुझावों के सम्बन्ध में,

अधिशासी अभियन्ता, सिंचाई खण्ड, देहरादून

महोदय,

उपरोक्त विषयक के क्रम में अवगतनीय है कि पूर्व में जनपद देहरादून के ऋषिकेश क्षेत्र में गंगा नदी के दांये तट पर बाढ मैदान परिक्षेत्रण की कार्यवाही में वन विभाग द्वारा पशुलोक बैराज से हरिपुर कलां तक सर्वेक्षण कर वीरभद्र कक्ष संख्या 01 एवं 02 में कमश 25.23 है0 एवं 46.86 है0 भूमि गंगा नदी बाढ मैदान परिक्षेत्र के प्रतिषिद्ध जोन एवं निर्बन्धित जोन की रिपोर्ट उपलब्ध करायी गयी थी। (छायाप्रति संलग्न) जिसके आधार पर शासन द्वारा अनन्तिम अधिसूचना संख्या–727 / I(2)–2022–06(18) / 2020 देहरादून दिनांक 13 / 07 / 2022 निर्गत की गयी थी। वर्तमान में उक्त प्रकरण पर वन विभाग द्वारा विभिन्न जांच समितियों में अवगत कराया गया कि पशुलोक बैराज से वीरपुर खुर्द के मध्य स्थित सम्पत्ति मोघा रिसोर्ट, ऋषिकेश आरक्षित वन सीमा से बाहर निर्मित है। जिसका विवरण निम्नानुसार है।

1– इस सम्बन्ध में दिनांक 20 / 05 / 2022 को वन विभाग की ओर से सर्वेक्षण समिति एवं ऋषिकेश रेंज के क्षेत्रीय स्टॉफ की संयुक्त स्थलीय आख्या संलग्न है।

2– इसी प्रकार अनुभाग अधिकारी, वीरभद्र अनुभाग, वन बीट अधिकारी वीरभद्र बीट एवं प्रभागीय सर्वेयर देहरादून वन विभाग द्वारा प्रभागीय वनाधिकारी, देहरादून को प्रेषित दिनांक रहित आख्या में अवगत कराया गया कि मोघा रिसॉर्ट आरक्षित वन सीमा एवं राजस्व ग्राम की सीमा पर स्थित है, एवं संलग्न मानचित्र में मोघा रिसॉर्ट आरक्षित वन क्षेत्र से बाहर प्रदर्शित हो रहा है। (छायाप्रति संलग्न)

3– दिनांक 05 / 09 / 2022 को सर्वेक्षण समिति, वन क्षेत्राधिकारी ऋषिकेश एवं क्षेत्रीय स्टाफ तथा राजस्व विभाग के प्रतिनिधियों द्वारा स्थलीय संयुक्त जांच / सर्वेक्षण कार्य किया गया जिसमें उल्लेखित है के यह निषकर्ष निकलता है कि ऋषिकेश रेंज के अर्न्तगत ग्राम वीरपुर खुर्द, वीरभद्र मन्दिर के निकट जिस भूमि पर मोघा रिसॉर्ट का पक्का निर्माण किया गया है वह आरक्षित वन सीमा से बाहर है।

4– उक्त सम्पत्ति के सम्बन्ध में राजस्व अभिलेखों के खाता खतौनी की उद्धरण खतौनी निर्गत दिनांक 11 / 04 / 2022 1:13:16 के अवलोकन करने में पाया गया कि आ0 न्या0 सहा0 कले0 प्रथम श्रेणी ऋषिकेश वाद सं0 विविध / 2015 सुरेन्द्र मोघा बनाम सरकार वीरपुर खुर्द धारा 131 ख ज0वि0अधि0कार्या0 के आदेश दिनांक 8 / 01 / 2021 के अनुसार ग्राम वीरपुर खुर्द की खाता सं0 260 के खसरा नं0 94 घ रकबा 0.0450 है0 खसरा नं0 94ड रकबा 0.0810 है खसरा नं0 95 ख रकबा 0.0130 कुल रकबा 0.1390 है0 भूमि से सुरेन्द्र कुमार पुत्र पल्टूराम नि0 ग्राम (अनुसूचित जाति) को उ0 प्र0 ज0 वि0 ए0 भू0 व्य0 अधि0 1950 की धारा 122 बी (4 च) के अनुसार विनियमितिकरण करते हुये संक्रमणीय अधिकार वाला भूमिधर राजस्व अभिलेखों में अंकित होवे, रवाने से पृ0 सं0 86 क0 011 अंकित है।

Scanned with OKEN Scanner

632

इसी सम्बन्ध में हितबद्ध व्यक्ति श्री सुरेन्द्र मोघा, स्वामी– मोघा रिसोर्ट, ऋषिकेश द्वारा स्वयं का प्रत्यावेदन भी प्रेषित किया गया है कि उनकी सम्पत्ति मोघा रिसोर्ट, ऋषिकेश वन विभाग की सम्पत्ति से बाहर है एवं पूर्व में वन विभाग बाढ मैदान परिक्षेत्रण की रिपोर्ट में संशोधन का अनुरोध किया गया है। जो मूल रूप में आपको सम्बोधित है एवं अधोहस्ताक्षरी को पृष्ठांकित है। (छायाप्रति संलग्न)

उक्त अभिलेखों से स्पष्ट होता है कि मोघा रिसोर्ट जिस भूमि पर निर्मित है वह भू–भाग प्रशुलोक बैराज से हरिपुर कलां तक बाढ मैदान परिक्षेत्रण कार्यवाही में वीरभद्र कक्ष संख्या 01 एवं 02 में क्रमशः उल्लेखित प्रतिषिद्ध जोन एवं निर्बन्धित जोन के क्षेत्रफल 25.23 है0 एवं 46.86 है0 भूमि में विद्यमान नहीं है।

अतः प्रकरण अग्रिम अग्रेतर आवश्यक कार्यवाही हेतु प्रेषित है।

भवदीय

सहायक अभियन्ता– प्रथम
सिंचाई खण्ड, देहरादून

Photo Copy Attested

मुख्य प्रशासनिक अधिकारी
सिंचाई खण्ड, देहरादून

Scanned with OKEN Scanner